1003 Allocation oj time

# jor Govt, and other 1004 business

MR. CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at half past two of the clock. THE DEPUTY CHAIRMAN in the Chair.

# MESSAGE FROM THE LOK SABHA

### THE FINANCE BILL, 1968

SECRETARY: Madam, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok sahha, I am directed to enclose herewith the Finance Bill, 1968, as

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passed by Lok Sabha at its sitting held on the 1st May, 1968.

2. The Speaker has certified that this Eill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay the Bill on the Table.

### ALLOCATION OF TIME FOR GOV-ERNMENT AND OTHER BUSINESS FOR THE REMAINING PART OF THE CURRENT SESSION OF THE RAJYA SABHA

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of  $ti^m e$  for Government and other business for the remaining part of the current Session as follows:— .

		Business	Time Allotted
 -	I.	The Finance Bill, 1968.	7 hours
	2.	The Public Provident Fund Bill, 1968.	1½ hrs.
	3.	Resolution seeking approval of the Proclamation issued by the President on the 15th April, 1968, in respect of the State of Uttar Pradesh and Appropriation Bill relating to Demands for Grants (Uttar Pradesh) for 1968-69.	One day
-÷	<u>4</u> .	Appropriation Bill relating to Demands for Grants (West Bengal) for 1968-69.	2 hrs.
	5.	The Pondicherry (Extension of Laws) Bill, 1968.	🛔 hr.
	6.	The Central Laws (Extension to Jammu and Kashmir) Bill, 1968.	I hr.
		The Estate Duty (Amendment) Bill, 1968.	t hr.
	8.	Motions for reference of the following Bills to the Joint Committees-	
		(a) The Foreign Marriage Bill, 1963.	
	÷.	(b) The Contract Labour (Regulation and Abolition) Bill, 1967.	The Commit- tee has recom- mended that these Motions might be adop- ted without discussion.
	2 - 2	(c) The Government (Liability in Tort) Bill, 1967.	
-	9.	Government motion regarding amenities and facilities to Members of Parliament.	1 hr. ( <b>a</b> t 5°30 P.M. on 9-5-68)
	10.	Further consideration and passing of the Central Indus- trial Security Force Bill, 1966.	1 hr. 30 min.

#### 1005 Appointment of a Committee to review

## Provisions relating to 1006 form of Govt, in States

[The Deputy Chairman.]

In order to be able to complete this business the Committee further recommended that the House might curtail its lunch recess by half-an-hour and sit till 6.00 P.M. every day. It was also further recommended that there should be sittings of the House on Saturday, May 11 and Monday, May 13.

SHRI BHUPESH GUPTA (West Bengal): About this suggestion made by the Business Advisory Committee, again it seems that the Government was not clear In its mind as to the nature of the business it might bring. Some of the things are not given sufficient tie, maybe due to the fact that they want to close it by 13th May. When it is a question of choice between extension of the House and doing justice tt) the subject I think preference should go to the items under discussion rather than restricting the time for their discussion simply to avoid extension. I think the Government should consult with others and find the best way out.

SHRI ARJUN ARORA (Uttar Pradesh) : Madam, some of us have given notice of motions fo consider the communal situation in the country. A number of riots have taken place and the situation is even today not satisfactory. I request you to please find some time for consideration of those motions.

THE DEPUTY CHAIRMAN: Anyway, what the Business Advisory Committee has decided I have put before the House.

SHRI BHUPESH GUPTA: The Covernment should itself initiate a discussion on this. For example, the Government can move a motion that the communal situation In the country be taken into consideration because if it is a Government motion well, it has a different connotation. A.s far as the Resolution is concerned, our second Resolution is there but I do not know if it will at all come up. I hope it will come up. But apart from that I think it is time that Parliament gave full thought to the communal problem so that from the discussions here concrete proposals may emerge for facing the situation. Madam, it is not at all a party Issue. All of us are concerned, those who believe in secularism, and I think the floor of the House should be utilised for an open exchange of views in order that certain steps may be taken by the Government.

THE DEPUTY CHAIRMAN: Now we get on to Resolution. Mr. Khaitan.

### RESOLUTION RE APPOINTMENT OF A COMMITTEE TO REVIEW CONSTITUTIONAL PROVISIONS RELATING TO FORM OF GOV-ERNMENT IN STATES

SHRI R. P. KHAITAN (Bihar): Madam, 1 move the following Resolution:—

"This House is of opinion that in view 'of the political developments in some of the States since the last General Elections leading to administrative instability, a Committee of Members of Parliament representing different political parties should be appointed t<sup>o</sup> review the provisions of the Constitution, particularly the provisions relating to the form of Government in the States, and make recommendations for appropriate changes."

SHRI BHUPESH GUPTA (West Bengal): May I make an enquiry for appropriate changes."

THE DEPUTY CHAIRMAN: Let him move it.

SHRI BHUPESH GUPTA: He has moved it.

THE DEPUTY CHAIRMAN: Let him finish his speech; he has not spoken.

SHRI BHUPESH GUPTA: Before he makes his speech I want to enquire.